

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 961  
TO BE ANSWERED ON 29<sup>TH</sup> APRIL, 2016  
PRESCRIPTION OF GENERIC DRUG**

**961. SHRI R. GOPALAKRISHNAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether despite instructions of Medical Council of India (MCI) doctors are writing the brand names of medicines instead of writing the generic drug in their prescriptions;
- (b) if so, the details thereof; and
- (c) the effective steps taken/being taken by the Government/MCI to ensure that doctors prescribe generic drug only?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c): The provisions contained in Clause 1.5 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 is as under:

1.5: "Use of Generic names of drugs: Every physician should, as far as possible, prescribe drugs with generic names and he/she shall ensure that there is a rational prescription and use of drugs".

Ministry of Health and Family Welfare has already advised all Government Hospitals, Institutions and Dispensaries to adhere to rational prescription including prescribing generic medicines to the extent possible.

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